

(18)

**NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/11/2017 AT 10.30 AM**

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER	:	
PETITION NUMBER	:	TP (HC)/CAA/32, 33/2017
NAME OF THE TRANSFEROR	:	JAYAVERA FOODS LIMITED
NAME OF THE TRANSFERRE	:	VEANUS CORN PRODUCTS PVT LTD
UNDER SECTION	:	230 OF COMPANIES ACT 2016
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM		

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Habreety P.

Counsel for Petitioner 

ORDER

Counsel for the petitioner present, filed a petition for reopening the matter, since the matter was reserved for orders. The submission taken into consideration, the matter is de-reserved. The Transferee Company is directed to issue notice in the newspapers, informing the final hearing date, one in English, "Business Standard" and one in vernacular, "Malai Malar", having wide circulation in the State of Tamilnadu, having not less than 10 days for final hearing. Put up on 24.11.2017 at 10.30 A.M.



**K Anantha Padmanabha Swamy
Member (Judicial)**